

outstandings were, however, deposited by the Company in the Bank of India, Madras in December, 1979.

(b) and (c). The matter is under consideration of the Regional Director.

Financial help by Italian Banks for Thal Vaishet Fertilizer Project

6769. SHRI BHIKU RAM JAIN: Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether it is a fact that several banks in Italy had expressed willingness for financing the Thal Vaishet gas based fertilizer project for which the World Bank had denied loan;

(b) if so, the details thereof; and

(c) the reaction of Government thereto?

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI P. C. SETHI): (a) and (b). M/s Snamprogetti of Italy have forwarded the offers of Bankers Trust Company of Italy for financing the foreign exchange requirements of the Thal Vaishet fertilizer project.

(c) The offers are being examined by the Government.

Loss sustained by Southern Bottlers Pvt. Ltd.

6770. SHRI SHIBU SOREN: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) what is the paid up capital of Southern Bottlers Pvt. Ltd., Patiala;

(b) what is the accumulated loss of the Company;

(c) what are the loans taken by Shri Charanjit Singh and Shri Daljit Singh from the Company; and

(d) if the losses of the Company is far excess of the paid up capital the reasons for not taking action to winding up the Company?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI P. SHIV SHANKAR): (a) to (c). As per the balance sheet of M/s. Southern Bottlers (Private) Ltd., Patiala for the year ending 31st August, 1979, its paid-up capital was Rs. 4.65 lakhs and total accumulated loss was Rs. 51.90 lakhs. The debts due on that date to the company from Shri Charanjit Singh were Rs. 25.02 lakhs and from Shri Daljit Singh were Rs. 14.43 lakhs.

(d) The Registrar of Companies, Punjab, Jullundur with whom the company is registered has issued a show cause notice to the company as to why action under Section 433(e) read with Section 439(5) of the Companies Act, 1956 should not be taken for winding up of the company.

STATEMENT CORRECTING REPLY TO U.S.Q. No. 7369 DT. 17-4-1979 RE. RELEASE OF RAW MATERIALS TO M/S. I.D.P.L. PFIZER AND HOECHST

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI DALBIR SINGH): I invite attention of the House to reply given to Unstarred Question No. 7369 in this House on 17th April, 1979. In reply to part (a) of the Question, details of currently canalised raw materials (drugs) given to I.D.P.L., Pfizer and Hoechst during 1976-77 and 1977-78 were given in a Statement. In that Statement, under the heading 'I-IDPL', against S. Nos. 4 to 6, for the words "Streptomycin", the words 'Erythromycin' may be read. The typographical error which was detected at the time of fulfilling assurance with regard to the reply is regretted.

I, therefore, crave the indulgence of the House to the extent mentioned above.